

C.A.No. 1725 OF 2001  
ITEM No.107  
Court No. 3  
SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 1725 OF 2001

CAPTAIN SUBE SINGH & ORS.  
....  
APPELLANT (S)

VERSUS

LT. GOVERNOR OF DELHI & ORS.  
....  
RESPONDENT (S)

Date : 09/12/2003  
This/These Appeal(s) was/were listed for hearing today.

CORAM :  
HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE B.N. SRIKRISHNA  
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s)Mr. Rakesh Dwivedi, Sr. Adv.  
Ms. Rani Chhabra, Adv.  
Ms. Sudha Pal, Adv.  
Ms. Seema Nair, Adv.

For Respondent (s)Mr. N.N. Goswami, Sr. Adv.  
Mr. S. Wasim A. Qadri, Adv.  
Ms. Anil Katiyar, Adv.  
Mr. D.S. Mahra, Adv.

Ms. A. Subhashini, Adv.

UPON hearing counsel, the Court made the following  
O R D E R

Mr. Rakesh Dwivedi, the learned senior counsel for the appellants commenced his submissions at 12.10 P.M. and concluded at

3.00 P.M. Mr. N.N. Goswami, the learned senior counsel for the respondents commenced his submissions and was on his legs when the Court rose for the day.

KALYANI (AJAY KR. JAIN)  
COURT MASTER  
(RADHA R. BHATIA)  
COURT MASTER

CORAM & APPEARANCE: SAME AS ABOVE

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Mr. N.N. Goswami resumed his arguments at 10.35 A.M. and concluded at 10.45 A.M. Thereafter Mr. Rakesh Dwivedi, the learned senior counsel for the appellants made his rejoinder submission till 11.30 A.M.

The hearing is almost concluded. However, before closing the case for orders, we would like to peruse the following documents:

1. Permits issued to the appellants so as to see the conditions incorporated therein.
2. The proceedings of the Committee formulated vide order dated 20th December, 1999 (page 160 of the paper book, Volume-II) and the decision taken by the Committee.

Let these documents be made available tomorrow i.e. 11th December, 2003.

The case will be taken up at 10.30 A.M. subject to availability of this Bench or else at 3.30 P.M.

KALYANI

(RADHA R. BHATIA)  
COURT MASTER